
(2022) 01 TDSAT CK 0002

In the Telecom Disputes Settlement And Appellate Tribunal

Case No : Misc Application 518 Of 2021 In Broadcasting Petition No. 630 Of 2021

Inspire Infratech Ltd

APPELLANT

Vs

Sony Pictures Networks India Pvt Ltd

RESPONDENT

Date of Decision : 03-01-2022

Acts Referred:

Citation : (2022) 01 TDSAT CK 0002

Hon'ble Judges : Shiva Kirti Singh, Chairperson; Subodh Kumar Gupta, Member

Bench : Division Bench

Advocate : G S Oberoi, Abhishek Malhotra, Sanya Dua, Gurmukh Choudhri, Atmaja Tripathy, Shilpa Gamnani, Anjali Tiwari

Judgement

Heard learned counsel for the petitioner and learned counsel for the respondent.Â Â

A shortÂ reply on behalf of respondent has been filed on 7.12.2021.Â The issue of incentives has beenÂ dealt with in paragraph -19 of the reply

and as per averments onlyÂ an amount of Rs. 1,95,068.00 may be payable towards incentives provided petitioner submits invoices for the same in

terms of the agreement.Â If so advised, petitioner may file a rejoinder within ten days failing which orders shall be passed on the basis of averments

in the reply or on the basis of settlement if arrived between the parties.

It will be open for the petitioner to approach the respondent for reconciliation of accounts and settlement not only qua the impugned disconnection

notice of 24.9.2021 butÂ in respect of a further disconnection notice dated 20.12.2021.Â If the petitioner approaches the respondent and makes an

effort it is expected that exercise for reconciliation and settlement shall be concluded within one week.Â In case no settlement or reconciliation takes

place for any reason, petitioner will be at liberty to seek his remedy against the subsequent disconnectionÂ notice of 20.12.2021 by filing an appropriate petition.

Post the matter under the same headÂ on the date already fixed i.e. 21.1.2022, till then respondent shall not give effect to the impugned notice of

disconnection.Â The prayer for stopping scrolls being run by the respondent may be made if required in the petition which may be filed against the subsequent demand notice.